

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE
LOK SABHA
UNSTARRED QUESTION NO. 4164**

TO BE ANSWERED ON WEDNESDAY, THE 21ST MARCH, 2018.

Disposal of Pending Cases

4164. SHRI RAM CHARITRA NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that all the ministries have been asked to provide a list of long pending or important cases so that they can be taken up for quick disposal;**
- (b) if so, the details thereof;**
- (c) whether it is also a fact that the communication gap between the ministries or with the Law and Justice Ministry has often resulted in delays in filing affidavits; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P. P. CHAUDHARY)**

(a) & (b): The Ministry of Law & Justice has suggested to various Government Departments and Organisations and other related bodies to explore options for settlement of their disputes through alternate methods, *like* mediation, arbitration, conciliation, *etc.* either online or otherwise. For the purpose, the information about Agencies / Institutions / Organisations working in the field of such alternate methods of dispute resolution has been made available on the website of the Department of Justice. The relevant Government Ministries were requested in April, 2017 to take necessary action for reducing number of court cases in which Government is a party. It was followed by a series of meetings held with various Ministries and Departments in the months of June and August 2017 requesting them to review their pending cases with a view to reduce number of litigation and to consider contempt cases in *particular* so as to weed out vexatious and unnecessary litigation pending in courts. All the Central Government Ministries and Departments have been asked to update data on pending litigations involving them on the web-portal created by Department of Legal Affairs, *namely*, Legal Information Management and Briefing System (LIMBS).

(c) & (d) : Every effort is made to file the affidavit in time after due consultation with Ministries / Departments concerned, wherever necessary. However, no such information regarding delay in filing affidavit on account of communication gap between the Ministries or with the Ministry of Law and Justice, is maintained centrally.
